

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 360/2015

**IN THE MATTER OF:**

STATUS/COMPLIANCE REPORT FOR AND ON BEHALF OF THE CHIEF SECRETARY OF UT OF J&K IN TERMS OF ORDERS OF THIS HON'BLE TRIBUNAL DATED 05.04.2019 AND 26.07.2019 PASSED IN THE ABOVE TITLED SUBJECT.

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Filed on 22.02.2020  
Principal Bench  
Filing Section  
Entry No. 369/20  
22 FEB 2020  
Fee.....  
Signature of Receiving Officer

Filed by:

(Manoj kumar Dwivedi, IAS)  
Commissioner/ Secretary to Govt,  
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BEFORE THE HON' BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI.

Original Application No.360/2015

In the case of: National Green Tribunal Bar  
Association

Vs

Virender Singh and other  
connected matters

In the matter of: Status /compliance report for and  
on behalf of the Chief Secretary  
UT of J&K in terms of orders of  
this Hon'ble Tribunal dated  
05.04.2019 and 26.07.2019  
passed in the above titled subject.

May it please your Lordships;-

The above titled matter was listed before this Hon'ble  
National Green Tribunal on 05.04.2019 and 26.07.2019  
and on consideration of the matter various directions were  
passed. The status of the implementation of these  
directions in so far these pertain to the Industries and  
Commerce Department (Geology and Mining) of J&K

  
Commissioner Secretary to Govt  
Industries & Commerce Department  
Jammu & Kashmir Government

regarding minor minerals and sand mining is respectfully submitted as under;-

Directions dated 05.04.2019	Para number of directions /order	Status/action taken report
<p>The common question for consideration in this group of matters is the steps required to be taken for environment protection from unregulated sand mining in the States of Gujrat, Karnataka, Maharashtra, West Bengal, Odhisa, Punjab, Haryana and Uttar Pradesh. The issue is common even with regard to States who are not party to these proceedings.</p>	1	<p>In light of Apex Court order and as per the Guidelines of Ministry of Mines besides Ministry of Environment, Forest &amp; Climatic Change (MOEF&amp;CC), the Government of J&amp;K framed and notified new rules titled as "<b>The Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016</b>" vide SRO-105 of 2016 dated 31.03.2016 wherein provision for Environmental Safe Guards are incorporated in Chapter-III.</p> <p>No mining lease has been granted by this department without obtaining Environmental Clearances from the concerned authority/ Department.</p>
<p>Despite this, the menace of illegal sand mining in India continues unabated. As per reports, the sand business in India employs over 35 million people and is valued at well over \$126 billion per annum. In the year 2015-2016, there were over 19,000 cases of illegal minor minerals including sand in the country. In Uttarakhand, a 115 years old bridge collapsed due to overloaded sand trucks. In Maharashtra, 26,628 cases of illegal sand mining were recorded in the year 2017.</p>	8.	<p>No mining Lease has been granted by this department in respect of minor mineral including sand in violation of any rules and without obtaining Environmental Clearances from the concerned authority.</p>

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<p>The State of Maharashtra has the highest number of cases of noncompliance of Sustainable Sand Mining Management Guidelines, 2016. The State of Kerala suffered hugely in 2004 Tsunami and 2018 floods which several report explain were aggravated by illegal sand extraction. The issue of illegal sand mining is also rampant in the states of Goa, Bihar, Tamil Nadu, Uttarakhand, Telangana, Jammu and Kashmir amidst others.</p>		
<p>Illegal sand mining in violation of Sustainable Sand Mining Guidelines, 2016 has also been reported widely in the States of Jammu and Kashmir, Goa, Kerala, Telangana and Tamil and Nadu.</p>	45	<p>J&amp;K has a very little scope for exclusive sand mining, as sporadic sand occurs with River Bed Material across the J&amp;K. As on date only one Mining Lease of Minor Mineral Sand has been granted in J&amp;K, District Doda after obtaining the statutory clearances i.e. Approved Mining Plan and Environmental Clearances.</p>
<p>General directions may be necessary even for Bihar, Uttarakhand, Jammu and Kashmir, Goa, Kerala, Telangana and Tamil Nadu which may also apply to any other States facing the issue of illegal sand mining.</p>	46	<p>The Sustainable Sand Mining and Management Guidelines, 2016 of Ministry of Environment and Forest and Climatic Change (MoEF &amp; CC) issued vide notification No. S.O. 141 (E) dated 15/01/2016, have been complied with in respect of:</p> <p>a. The District Survey Reports of all the District of J&amp;K has been prepared and its draft has been placed in the public domain by keeping its copy in concerned Deputy Commissioner's web portal and the approved copy of District Survey Report (DSR) stands submitted to the concerned authority for grant of Environmental Clearances.</p>

  
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b. For monitoring the mined out material by use of Information Technology and IT enabled service, this department has initiated the process of developing Mine Surveillance System and a detailed project report has been obtained from IT Section of SICOP for developing a comprehensive Mine Surveillance System. (copy of DPR of the Mine Surveillance System is enclosed as **Annexure-A**).

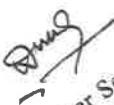
c. Compatible with Appendix-XII of Ministry of Environment and Forest and Climatic Change (MoEF & CC) issued vide notification No. S.O. 141 (E) dated 15/01/2016, the department has envisaged project which consists of the following features:

- i. Creation of online portal for tracking.
- ii. Android based mobile application.
- iii. Security aspect bearing Transport permits for vehicles engaged in transportation of minor minerals.
- iv. Online weigh bridges with computer and CCTV Cameras with web services.

d. In order to make use of CCTV cameras and smart phones, the Department has also taken up

  
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		<p>construction of high tech Mineral Check posts with CCTV cameras in the UT of J&amp;Ks on important exit points for monitoring of extraction of minor minerals. In the first instance 50 number of check posts in Jammu and 61 number of check posts in Kashmir province have been taken up for construction through SIDCO under Languishing Projects and the funds for the same have also been released. (Copy of DPR and Administrative approval is enclosed as <b>Annexure-B</b>).</p> <p>e. For regulating and monitoring the transportation of the mined out material, instructions have been passed by the Directorate of Geology and Mining to the Regional Subordinate offices to print the transport permits/challans with following security features (Copy enclosed as <b>Annexure-C</b>).</p> <ol style="list-style-type: none"> <li>1. Unique Barcode.</li> <li>2. Fugitive Ink Background.</li> <li>3. Invisible Ink mark.</li> <li>4. Water mark.</li> </ol>
<p>As noted earlier in paras 17, 23, 27, 31 and 35, States of West Bengal, Odisha, Gujarat, Karnataka, Maharashtra, Punjab, Haryana and Uttar Pradesh are required to follow SSMG, 2016 as may be revised by MoEF &amp; CC and even other States where illegal sand mining is taking place. All such States may take steps in terms of orders dated 04.09.2018 in Sudarsan Das v. State of West Bengal &amp;ors,</p>	50	<p>Status of implementation given supra (para 46 of the order)</p>

  
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<p>05.09.2018 in Mushtakeem v. MoEF &amp; CC &amp; Qrs., 13.09.2018 in Satendra Pandey v. MoEF &amp; CC &amp; Qrs. And 16.01.2019 titled Compliance of Municipal Solid Waste Management Rules, 2016. The Chief Secretaries may monitor and furnish reports as earlier directed on the subject of sand mining.</p> <p><b>Re (iii): Effective monitoring mechanism for preventive and remedial measures as directed in orders of this Tribunal, including surveillance system and recovery of compensation.</b></p>		
<p>We have found in the discussion above, particularly in paras 8 to 11, 20, 21, 23, 29, 32, 33, 36, 39, 41 and 43 with regard to factual position in various States that monitoring mechanism preventive and remedial measures is not effective and illegal sand mining is continuing. The same needs to be reviewed in the light of above discussion. The States may review monitoring mechanism in terms of several directions of the Tribunal and guidelines of MoEF &amp; CC. As regards monetary compensation, the same has to be not only equal to cost of mined material and penalty to evade royalty but also to meet cost of restoration and NPV of eco services fore gone forever. Seizure of vehicles or other equipment may be dealt with as per rules and directions in Threat to life arising out of coal mining in South Garo Hills district</p>	51.	<p>Status given at supra under para 46 of the order/directions. There is no report of occurrence of sand mining in forest areas in J&amp;K. However, to curb the unlawful extraction/transportation of minor minerals and prevent the loss to the Govt exchequer, the Geology and Mining Department has put in place a robust monitoring mechanism for regular checking of vehicles/machines/ dumpers for seizure and penalty. <b>3684</b> number of vehicles were found to be indulging in illegal mining during the first two quarters of current financial year and a fine of Rupees <b>1.57 crore</b> has been imposed. Besides the Govt of J&amp;K has constituted a "Multi Departmental Task Force Cell" in Geology and Mining Department vide Govt. Order No. 1569-GAD of 2018 dated; 22/10/2018 under the Chairmanship of the concerned Deputy Commissioner to curb the</p>

(supra).		illegal mining activities in the respective Districts. The committee has other mandates and terms of reference also (copy enclosed as <b>Annexure-D</b> ).
<p>We have held that the scale of compensation proposed by the State of Gujarat does not fully comply with the 'Polluter Pays' principle which envisages that polluter is required to pay for complete restoration of the environment. This principle has been articulated further by the Hon'ble Supreme Court of India in T. N. Godavarman Thirumulpad vs Union Of India &amp;Ors, (2006) 1 SCC 1 in the context of forests. In this matter, the Hon'ble Supreme Court appointed a committee of experts and following directions were given:</p> <p>i. To identify and define parameters (scientific, biometric and social) on the basis of which each of the categories of values of forest land should be estimated.</p> <p>ii. To formulate a practical methodology applicable to different bio-geographical zones of India for estimation of the values in monetary terms in respect of each of the above categories of forest values. To illustratively apply this methodology to obtain actual numerical values for different forest types for each bio-geographical zone in the country.</p> <p>iv. To determine on the basis of established principles of public finance, who should pay the costs of restoration and /or compensation with respect</p>	55.	No minor mineral concession has been granted in forest land by the Geology and Mining Department of UT of J&K.

<p>to each category of values of forests.</p> <p>v. Which projects deserve to be exempted from payment of NPV.</p>		
<p>Similar criteria may have to be taken into account for arriving at an approximate scale of compensation. The compensation is to include not only the full value of the illegally mined material but also cost of restoration of environment as well as cost of ecological services foregone forever. It should be deterrent so as not to render such illegal activity profitable. In Sudarsan Das Vs. State of West Bengal &amp; Ors. (Supra), it was held that full value of the material, the cost of restoration and the NPV should form part of the compensation to be recovered. There has also to be action against the polluters and the erring officers. The vehicles or any other equipment used for illegal mining are required to be confiscated and to be released only on payment of atleast 50% of the showroom value as laid down in <i>Original Application No. 110(THC)/2012</i>, Threat to life arising out of coal mining in South Garo Hills District v. State of Meghalaya &amp; Ors. This scale can then apply for all States, as far as possible.</p>	56.	Status report has been given supra in para 51 of the order/direction.
<p><b>b)</b>-The States of West Bengal, Gujarat, Karnataka, Maharashtra, Punjab, Uttar Pradesh, Haryana, Madhya Pradesh, Andhra Pradesh, Bihar, Uttarakhand, Jammu and Kashmir, Goa, Kerala, Telangana and Tamil Nadu and Himachal Pradesh may</p>	58	

  
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take steps in terms of orders dated 04.09.2018 in Sudarshan Das v. State of West Bengal &ors, 05.09.2018 in, 13.9.2018 in Mushtakeem v. MoEF & CC&Ors. And 16.01.2019 in Compliance of Municipal Solid Waste Management Rules, 2016. The Chief Secretaries may monitor and furnish reports as earlier directed.

(c) The States of West Bengal, Gujarat, Karnataka, Maharashtra, Punjab, Uttar Pradesh, Haryana, Madhya Pradesh, Andhra Pradesh, Bihar, Uttarakhand, Jammu and Kashmir, Goa; Kerala, Telangana and Tamil Nadu and Himachal Pradesh may review monitoring mechanism in terms of directions of the Tribunal and guidelines of MoEF & CC.

e)-The State of West Bengal, Gujarat, Karnataka, Maharashtra, Punjab, Uttar Pradesh, Haryana, Madhya Pradesh, Andhra Pradesh, Bihar, Uttarakhand, Jammu and Kashmir, Goa, Kerala, Telangana and Tamil Nadu and Himachal Pradesh may send further action taken reports by 30.06.2019.

Status has already been given at supra, para 46 of the order/directions.

**Directions dated 26.07.2019**

The Tribunal reviewed the order dated 05.04.2019 with regard to issues of illegal sand mining in all the states. Some of the observations are:-  
"The Hon'ble Supreme Court observed that absence of regulation of such mining was not justified as it was threat to bio-diversity, could destroy river in vegetation, cause

5.

In compliance to the orders/observations of the Hon'ble Supreme Court, the recommendations of MoEF and CC, besides guidelines of Ministry of Mines, the provisions required for protection for environment have been incorporated in the Jammu and Kashmir Minor Mineral Concession, Storage,

erosion, pollute water sources, badly affecting riparian ecology, damaging ecosystem of rivers, safety of bridges, weakening of riverbeds, destruction of natural habitats of organisms living on the riverbeds, affects fish breeding and migration, spell disaster for the conservation bird species, increase saline water in the rivers.

The Hon'ble Supreme Court observed that such mining has direct impact on the physical habitat characteristics of the rivers such as bed elevation, substrate composition and stability, in stream roughness elements, depth, velocity, turbidity, sediment transport, stream discharge and temperature. Increase in demand of sand has placed immense pressure in the supply of sand resource and mining activities were going on illegally as well as legally without requisite restrictions. Lack of proper planning and sand management disturbs marine ecosystem and upset the ability of natural marine processes to replenish the sand.

The Hon'ble Supreme Court noted that core group was constituted by the MoEF to examine the impact of minor minerals on river beds and ground waters. A draft report was prepared recommending mandatory preparation of mining plan on the pattern of mining plans for major minerals. Further recommendations are reclamation and rehabilitation of abandoned mines, proportion of hydro

Transportation of minerals and presentation of illegal mining rules, 2016.

The Department after preparation of District Survey Reports for all the District of J&K prepared minor mineral Blocks of river beds which are being considered for grant of Mining Leases through E-auction after fulfilment of formalities/conditions prescribed in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 wherein furnishing of Mining Plans and Environmental Clearance is mandatory.

To improve the effectiveness in the monitoring of mining and transportation of mined out material in light of Sustainable Sand Mining Guidelines 2016, the department of Geology and Mining has envisaged a project which consists of the following features:

- i. Creation of online portal for tracking.
- ii. Android based mobile application.
- iii. Security aspect bearing Transport permits for vehicles engaged in transportation of minor minerals.

geo-logical balance for minerals below ground water table limiting depth of mining to 3 meter and identification on locations where mining should be permitted was required. There is need for identifying safety zones in the proximity of intendments. Thus, strict regulatory parameters were required for regulating mining of minor minerals. It was noted that in-stream mining lowers the stream bottom of rivers which may lead to bank erosion. Depletion of sand in the stream bed causes deepening of rivers which may result in destruction of aquatic and riparian habitats. It has impact on stream's physical habitat characteristics."

After noticing various orders passed by this Tribunal in the light of above observations, the Tribunal further observed.

"Despite this, the menace of illegal sand mining in India continues unabated. As per reports, the sand business in India employs over 35 million people and is valued at well over \$126 billion per annum. In the year 2015-2016, there were over 19,000 cases of illegal minor minerals including sand in the country. In Uttarakhand, a 115 years old bridge collapsed due to over loaded sand trucks. In Maharashtra, 26,628 cases of illegal sand mining were recorded in the year 2017. The State of Maharashtra has the highest number of cases of non-compliance of Sustainable Sand Mining Management Guidelines, 2016. The State of Kerala

iv. Online weigh bridges with computer and CCTV Cameras with web services.

v. Developing Information Technology and IT enabled service System, Mine Surveillance System.

vi. Creation of Multi departmental Task force.

(already attached as Annexure-a,b,c &d)

The provision for Mining Plan has been made a prerequisite under Rule 6 in J&K Mining Rules, 2016 and all the successful bidders have submitted approved Mining plans in respect of their Minor Mineral Blocks (MMB).

Under Sub Rule (3) of Rule 4 of J&K Mining Rules, 2016, the depth of mining shall be restricted to 3 m or the water level, whichever is less.

<p>suffered hugely in 2004 Tsunami and 2018 floods which several report explain were aggravated by illegal sand extraction. The issue of illegal sand mining is also rampant in the states of Goa, Bihar, Tamil Nadu, Uttarakhand, Telangana, Jammu and Kashmir amidst others."</p>		
<p>The directions after considering the above issues are as follows:-</p> <p><b>(b)</b> The States of West Bengal, Gujarat, Karnataka, Maharashtra, Punjab, Uttar Pradesh, Haryana, Madhya Pradesh, Andhra Pradesh, Bihar, Uttarakhand, Jammu and Kashmir, Goa, Kerala, Telangana and Tamil Nadu and Himachal Pradesh may take steps in terms of orders dated 04.09.2018 in Sudarsan Das v. State of West Bengal &amp; ors, 05.09.2018 in, 13.9.2018 in Mushtakeem v. MoEF &amp; CC &amp; Ors. And 16.01.2019 in Compliance of Municipal Solid Waste Management Rules, 2016. The Chief Secretaries may monitor and furnish reports as earlier directed.</p> <p><b>(c)</b> The States of West Bengal, Gujarat, Karnataka, Maharashtra, Punjab, Uttar Pradesh, Haryana, Madhya Pradesh, Andhra Pradesh, Uttarakhand, Jammu and Kashmir, Goa, Kerala, Telangana and Tamil Nadu and Himachal Pradesh may review monitoring mechanism in terms of directions of the Tribunal and guidelines of MoEF &amp; CC.</p> <p><b>(e)</b> The State of West Bengal, Gujarat, Karnataka, Maharashtra, Punjab, Uttar Pradesh, Haryana, Madhya</p>	7.	<p>The directions will be implemented strictly and compliance shown whenever ordered. Jammu and Kashmir has formulated district plan and a UT plan for management and monitoring the implementation of the directions of the Hon'ble Green Tribunal to mitigate environmental hazardous with special focus on solid waste management.</p> <p>The Government of J&amp;K has constituted Apex Level Committee headed by the Chief Secretary vide Government Order No.882-GAD of 2019 dated 26.07.2019 for effective monitoring and implementation of Hon'ble NGT Directors. The committee meets once in a month.</p> <p>In addition to the Apex Level meeting, the Chief Secretary conducts a fortnightly review of the directions of the Hon'ble NGT passed in different orders.</p> <p>A cell headed by the Deputy Conservator of Forests well conversant</p>

Pradesh, Andhra Pradesh, Bihar, Uttarakhand, Jammu and Kashmir, Goa, Kerala, Telangana and Tamil Nadu and Himachal Pradesh may send further action taken reports by 30.06.2019.

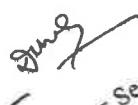
with environmental issues has been set up in the office of Chief Secretary to pursue the implementation of directions of Hon'ble NGT passed in various OAs.

H&UDD has been asked to reenergize and activate its field officers for effective and efficient monitoring and implementation of Solid Waste Management Rules. The status of implementation of the directions of the Hon'ble Green Tribunal with reference to Solid Waste management and other related environmental issues has been forwarded to the National Green Tribunal through e-mail on 20.01.2020.

8. The matter has been taken up today to consider the compliance of the above directions. We have perused the reports received from States of Gujarat, Karnataka, Maharashtra, West Bengal, Odisha, Punjab, Haryana and Uttar Pradesh. Neither MoEF & CC has taken steps nor given any explanation for its failure. None appeared for the MoEF & CC during hearing but while pronouncing the order, learned counsel for MoEF & CC suddenly appeared and only casual explanation furnished is that MoEF & CC has approached the Hon'ble Supreme Court. While seeking of reasonable time for compliance on the ground that the matter was pending in higher Court may stand on different footing, there is no

*Dang*  
 Commissioner Secretary  
 Industries & Commerce Department  
 Jammu & Kashmir Government

<p>justification for unreasonable delay for more than 9 months on the part of the MoEF &amp;CC. Learned counsel for the applicant submitted that in absence of any stay, order of this Tribunal may be enforced by coercive measures. We find merit in the submission, but before doing so, we give an opportunity for compliance of the directions and direct Additional Secretary concerned of MoEF &amp; CC to remain present in person with the compliance report and an explanation as to why action be not taken against the person responsible for the default.</p>		
<p>In view of the failure of the States to give appropriate response or failure to give any response, while giving last opportunity, we make it clear that for any further default, matter may have to be viewed seriously and deterrent costs imposed for continued default in giving relevant response by the States. The cost may have to be recovered personally from senior Officers of the State responsible for the default.</p>	19.	
<p>It is made clear that pending further reports, the States must apply the compensation regime as per principles specified in paragraph 56 of order dated 05.04.2019.</p>	20.	
<p>Copies of this order be sent to the Secretary, MoEF &amp;CC, Chairman CPCB and the Chief Secretaries of the States of West Bengal, Gujarat, Karnataka,</p>	23.	

  
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Maharashtra, Punjab, Uttar Pradesh, Haryana, Madhya Pradesh, Andhra Pradesh, Bihar, Uttarakhand, Jammu and Kashmir, Goa, Kerala, Telangana and Tamil Nadu and Himachal Pradesh.		
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Commissioner/Secretary to Govt.  
Industries and Commerce Department  
Jammu & Kashmir Government  
UT of Jammu & Kashmir

BEFORE THE HON' BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI.

Original Application No.360/2015

In the case of: National Green Tribunal Bar Association

Vs

Virender Singh and other connected matters

In the matter of: Affidavit in support of the accompanying Status  
/compliance report.

I, Manoj Kumar Diwivedi S/o Sh. Ram Avtar Dwivedi

R/o Gandhi Nagar Jammu presently posted as Commissioner/Secretary  
to Government Department of Industries and Commerce UT of Jammu  
and Kashmir Civil Secretariat Jammu hereby solemnly affirm and  
declare on oath as under;-

1. That the statements made in the accompanying status/compliance  
report are true and correct as per the records pertaining to the case.
2. That nothing has been concealed there from.

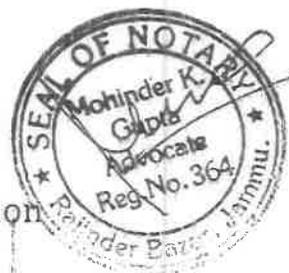
**Verification:**

Verified today 10th day of February 2020 that the statements  
made herein above are true and correct to the best of my knowledge  
and that nothing has been concealed there from.

**Solemnly Affirmed/Sworn before me**

**MOHINDER GUPTA**  
Advocate  
Rajinder Bazar

**Deponent**  
Commissioner Secretary to Govt.  
Industries & Commerce Department  
Jammu & Kashmir Government





ANNEXURE - 'A'

1/2 webink

12/04/2018



# J&K SMALL SCALE INDUSTRIES DEVELOPMENT CORPORATION LIMITED (SICOP)

( A J&amp;K GOVERNMENT UNDERTAKING )

ISO 27001:2013 ISO 9001:2015

Railhead Complex 2<sup>nd</sup> floor, Udyog Bhawan, Jammu, / SanatGhar bemina SrinagarE-mail:- [jkssidc@gmail.com](mailto:jkssidc@gmail.com)No. SICOP/MD/2018/168/24-26  
Dated: 12-04-2018.

The Principal Secretary to Government,  
Industries & Commerce Department,  
Civil Secretariat, Jammu.

Subject:- Creation and Maintenance of Mining Surveillance Web Portal  
for Geology and Mining Department.

Sir,

Kindly find enclosed herewith 03 (Three) copies of Detailed Project Report (DPR) for creation and maintenance of Mining Surveillance Web Portal for Geology and Mining Department.

It is also requested that funds to the tune of Rs.346.50 lakhs may kindly be released to this Organization for taking up the Mining Surveillance Portal work on priority.

Thanking you,

Yours faithfully,

Geologist Grade-II  
Geology & Mining De  
J A M M U.

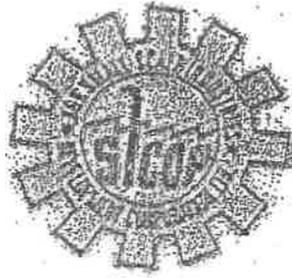
(B.L. Tickoo)

Managing Director  
SICOP

Photo Copy  
attached  
Mann 10/02

Copy to the:

Director, Geology and Mining Department for favor of information.  
Joint Director (P&S), Industries & Commerce Department, Civil Secretariat  
Jammu for favor of information.



Jammu and Kashmir Small Scale Industries Development Corporation Limited  
(SICOP)

Jawahar Lal Nehru Udyog Bhawan, Railhead Complex,  
Jammu-180012

Tele/Fax: 0191-2477652

Website: www.jksicop.com

CREATION & MAINTENANCE  
OF  
MINING SURVEILLANCE WEB PORTAL FOR  
GEOLOGY & MINING DEPARTMENT, J&K

*MK* 10/02/20  
Geologist Grade-1,  
Geology & Mining Deptt.,  
J A M M U.

DETAILED PROJECT REPORT

Prepared by:  
IT Wing,  
J&K SICOP  
Version: 1.0

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Photo copy attached  
 M. Mann 10/07/20  
 Geologist Grade-1.  
 Geology & Mining Deptt.  
 J A M M U.

## SECTION I

## 1.1 BACKGROUND OF PROJECT AND OTHER BASIC INFORMATION

Title of the Project	Creation of Mining Surveillance Web Portal for Geology & Mining Department, J&K
Implementing Agency details	
Name of the Implementing Agency	J&K SMALL SCALE INDUSTRIES DEVELOPMENT CORPORATION LIMITED (SICOP)
Background of the Implementing Agency	<p>Incorporated on November 28, 1975 as a fully owned J&amp;K Government Undertaking under the Indian Companies Act 1956, J&amp;K SMALL SCALE INDUSTRIES DEVELOPMENT CORPORATION LIMITED (SICOP) was set up with authorized share capital of ₹500 lac &amp; paid up capital of ₹311.85 lac with the objective to promote and develop the Small Scale Industries in the State of Jammu &amp; Kashmir. The main functions of SICOP are:</p> <ol style="list-style-type: none"> <li>1) Providing Marketing support to SSI units.</li> <li>2) Procurement &amp; supply of raw material</li> <li>3) Development of infrastructural Facilities</li> <li>4) Providing Testing Facilities</li> <li>5) Providing IT Services</li> </ol>
Date of Establishment (if applicable)	28 November 1975

M. J. Khan  
Geologist Grade-I,  
Geology & Mining Deptt.,  
J A M M U.

Name and Job Title of the key contact person (person responsible for implementation)	Vishal Mahajan Project Manager IT, SICOP
<b>Contact details</b>	
Address	2 <sup>nd</sup> Floor, JL Nehru Udyog Bhawan, Railhead Complex, Jammu/ Boulevard Road, Srinagar
Mobile	+919419823788
Email	vishaleng06@gmail.com
Location of project implementation	Jammu & Kashmir

## 2. SECTION II

### 2.1 PROJECT OVERVIEW

Geology and Mining Department J&K was established in 1960 with the objective to explore the mineral wealth and groundwater resources by Geological explorations.

Since then it has been able to identify and establish various important mineral deposits like Limestone, Gypsum, Bauxite, Magnetite, Dolomite, Quartzite, Borax, Fuel Minerals like Coal, Lignite, decorative/building stones like Granite, Marble, Slate, Bauxite, China clay, Bentonite and Gemstone like Sapphire, Garnet, Tourmaline etc. The Department of Geology and Mining has played a significant role in overall economic development of the State by proving various mineral deposits, which enable the State Government in granting of many Mining Leases/Prospecting Licenses for the establishment of Mineral Based Industries and generation of Employment in J&K State.

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J A M M U,

Mining Surveillance System is satellite-based monitoring system and through this system leveraging image processing technology, any suspicious activities shall be detected within a range of 500 meters outside the mining lease boundary. This system shall generate automatic triggers of unauthorized activities or any discrepancy. These triggers shall be transmitted to the district level mining officials.

for field verification. The check for illegality in operation is conducted and reported back using a mobile app.

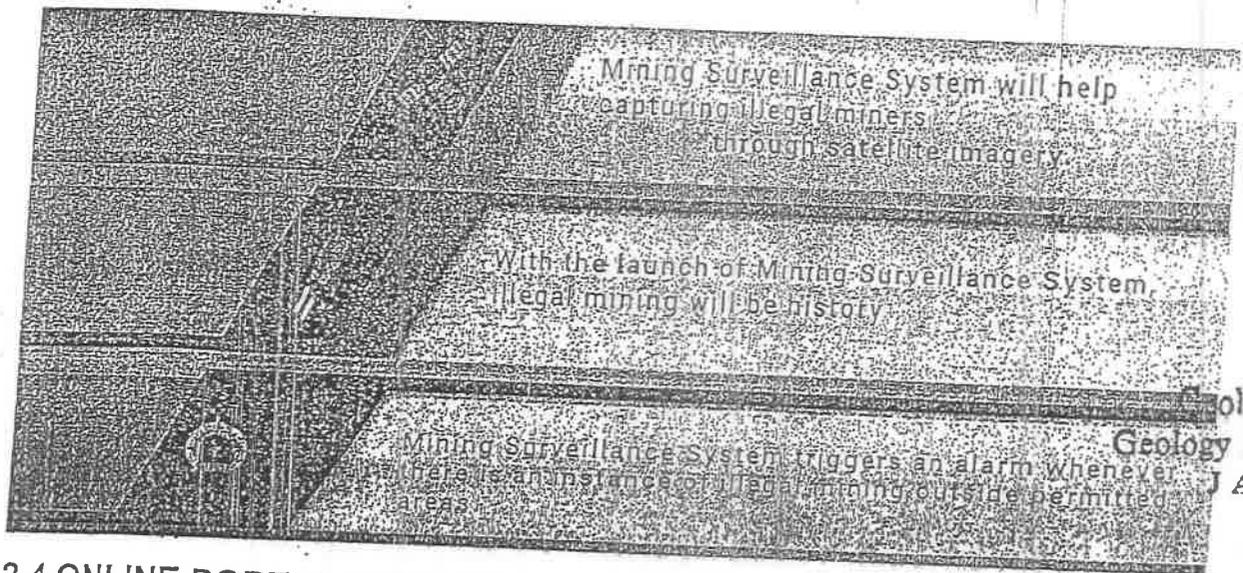
### 2.2 STAKEHOLDERS OF THE PROJECT

The key stakeholders groups in the project are:

<b>J&amp;K SICOP</b>	SICOP shall execute the project through its IT Wing. SICOP has prepared this DPR.
<b>Geology and Mining Department</b>	Geology and Mining Department, J&K shall be end user department for which the Mining Surveillance System Web Portal shall be created.

### 2.3 PROJECT AIM

- The aim of the project is to bring transparency, accountability in the department as well as curb illegal mining in the State.



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### 2.4 ONLINE PORTAL FEATURES

The online application portal aims to achieve the following functionality:

- The online portal shall have following generic features:
  - Modular Design for Phased Implementation.

- Integrated Database for Textual and Graphical Information.
  - Mix of Two tier & Three tier Application based on the requirements.
  - Hosting of application in Mini Data Centre of Industries and Commerce Department.
  - Auto data synchronization and database & application server implementation in cluster architecture for having a fall back arrangement and ensuring high application & data uptime.
  - Application Security Layer to protect the Application Modules and Application Data.
  - Dynamic Username/Password control for Departmental Users.
  - Information modification Tracking/Audit trail.
  - Extremely simple, User-Friendly interface for easy operations.
  - Service Oriented Architecture provides integrated yet completely modular system.
  - User generated reports
  - Uses the best of Technology to provide most robust user interface.
  - Testing of portal for security audit.
- The Mining Surveillance System shall be developed as per following procedure:
    - GPS based GIS Mapping of Minor Mineral blocks Identified by the department.
    - Digitization of existing maps of Minor Mineral blocks to be provided by the department.
    - Creation of different layers of the mineral blocks on Arc GIS Server as per requirement of the department.
    - Identifying of 500 meters boundary of every Mineral Block on GIS Server.
    - Procuring Satellite Maps of Cartosat 2 from Indian Remote Sensing, Hyderabad and integrating these latest Maps with Arc GIS Server.
    - Creating intelligent system to identify any illegal mining activity within 500 meters of mining block and subsequently creating trigger to relevant mining officer.
    - Mining Officer be provided mobile based app to click images of illegal mining and report back.
    - The illegal mining reported by system and subsequently verified by mining officer be triggered to higher officials for action.
    - Generation of Unique Tracking Id after successful submission of application form.
    - Have SMS Gateway integration and Email Gateway integration for informing department users about illegal mining activity through SMS and Email.
    - Have Status Tracking Facility for generated trigger.
    - Currently the Indian Remote Sensing, Hyderabad provides updated Maps every 4 months, so as per current system the illegal activity shall be generated after every 4-5 months.

*Man*  
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 Geology & Mining Dept  
 J A M M U.

## 2.5 PROJECT ACTIVITIES AND TIMELINES

Output	Activities	Timeline
Requirement gathering, GPS based GIS Mapping of mineral blocks as well as digitization of existing maps and lease data of minor minerals of the State and creation of web portal for Mining and for online portal.	Supplying all the hardware as well as software licenses to Geology and Mining Department.  Procuring Maps from Indian Remote Sensing, Hyderabad for whole State on frequent basis and embedding same on GIS portal with different Geological layers as per the requirement of Geology and Mining Department.  Enabling trigger System in Mining Surveillance System Portal for detecting illegal mining.	90 Days
Application Testing and Capacity Building	Application Testing and Trainings	7 Days
Hosting of Portal in Mini Data Centre	Go Live	1 Day

### 3. SECTION III

#### 3.1 PROJECT DETAILS

##### 3.1.1 OBJECTIVES

- To achieve e-Governance objectives for the department.
- To curb the illegal mining instances /activities from distant through automatic remote sensing detection technology.
- To check a region of 500 meters around the existing mining lease boundary to search for any unusual activity which is likely to be illegal mining.
- To quick action/disposal of the complaints and unconfirmed information regarding illegal mining activities in the areas.
- To monitor inaccessible and unmanned large areas for safe guard of state exchequer, conserving groundwater/ Mineral resources and overall preventing environmental degradation.

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Geologist Grade-  
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- Facility to access mining data on a single portal in a consolidated, secured, user-friendly manner.
- Fast & Easy information retrieval.
- Generate monthly/quarterly/annual reports regarding triggers generated through mining surveillance system.
- Transparency in operation of the department.

### 3.1.2 IMPLEMENTATION STRATEGY

- A project coordinator shall be finalized by SICOP who shall interact with all the stakeholders.
- SICOP shall select the System Integrator (SI) for Mining Surveillance System online portal for Geology & Mining Department with proper Service Level Agreement (SLA).
- SI shall interact with the Geology & Mining Department and understand the requirement.
- SI shall do the As-Is, To-Be study of the system and after that start the process for creation of Mining Surveillance online portal.
- SI shall implement the required infrastructure at Geology & Mining Department offices and required server at Mini Data Centre.
- SI shall provide required licenses as well as do GIS mapping with different layers as per the requirements of the department.
- SI shall provide training to the concerned officers of Geology and Mining Department, so that they can easily use the Mining Surveillance online portal.
- SI shall provide support to the installed infrastructure and portal for 5 years from the date of Go-Live of the project.

### 3.1.3 Sustainability Plan

Since this project is focused on improving the functioning and bringing transparency in the Geology and Mining Department, the cost of the project after the Operations & Maintenance for five years shall be borne by the Geology and Mining Department from its own budget.

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Geology & Mining  
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#### 4. TOTAL PROJECT COST

BOM (Bill of Material) with estimation and technical specification:

Application Software Product with support on Product	Capacity	Description	Amount
Mining Surveillance Online-Web Portal with facility to add multiple layers on procured maps. The portal shall show different GIS Maps as per different mining lease of minor minerals in the State with trigger	Able to handle at least 1000 hits simultaneously	This includes As-Is and To-Be Study, Creation of different layers in GIS system as per the requirement of Geology Mining Department, Creation of Department User Panel for the departmental users. Support and Maintenance for 5 year	₹ 1,00,00,000.00
Web Server for hosting the web portal		Should support atleast 2 processors, 32 GB RAM, 5TB SSD, Networking Modules, Windows Server	₹ 13,00,000.00

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Geology & Mining D  
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		2012 or higher, MS SQL 2014 or higher	
Satellite Maps for whole State from time to time for 5 years	Cartostat Satellite Maps for whole State		₹ 20,00,000.00
Arc GIS Server License		5 years	₹ 80,00,000.00
ERDAS Imagine		2 License for 5 years	₹ 30,00,000.00
Arc GIS		2 License for 5 years	₹ 60,00,000.00
A0 Scanner with plotter		2	₹ 4,00,000.00
A0 Printer		2	₹ 3,00,000.00
Maintenance and upkeep of lab infrastructure of Geology Mining Department			₹ 20,00,000.00
Total			₹ 3,30,00,000.00
Contingency @ 3% of Total			₹ 9,90,000.00
Administrative Expenses @ 2% of Total			₹ 6,60,000.00
Final Total			₹ 3,46,50,000.00

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JAMMU.



PROJECT REPORT  
 FOR  
 FABRICATION, ASSEMBLY AND INSTALLATION  
 OF  
 MINERAL CHECK POST  
 FOR  
 GEOLOGY AND MINING DEPARTMENT

AGENCY:

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J&K SIDCO INDUSTRIAL DEVELOPMENT  
 CORPORATION

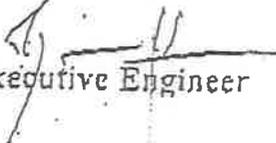
Abstract of Cost

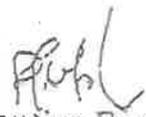
S. No.	Particulars	Cost (In Rs)
1.	Fabrication, assembly and installation of M.C.P.	660000/-
2.	Construction of septic tank and soakage pit with sewer line	80000/-
3.	Surveillance system	64000/-
4.	Furniture etc.	105000/-
	Total	909000/-
	Add towards administrative/ supervision charges @7.5%	68175/-
	Grand Total	977175/-

Say Rs. 9.77 Laacs

Note: -

1. Plot Levelling:
  - a. It is presumed that the ground or property is fairly level.
  - b. The structure shall have its base 30 Cm above N.S.L.
  - c. Extra work on account of cutting / filling and deeper foundation shall be charged.
2. External connections for water supply and power supply not in the purview.
3. All necessary clearances shall have to be obtained by the Geology and Mining Department.
4. The rates are applicable for a distance of 15 Kms. Beyond this point, the transportation shall be charged on actual basis.

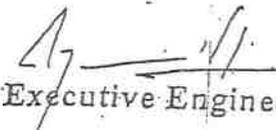

  
Asstt. Executive Engineer


  
Executive Engineer

  
 Geologist Grade-I,  
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4. Furniture: - The furniture consists of 1 no. steel almirah, of size 6'x3' made out of 22 gauge thickness steel, 2 no. of single wooden beds, 1 no. of wooden table of size 4'x2.5' with drawer, 1 no. of water cooler cum purifier of capacity 40 liters, 2 no. ceiling fans, 1 no. air cooler and 1 no heater.

Time and cost: - It shall take 30 days for fabrication, assembly and installation at site and will cost Rs. 9.77 lacs only.

  
Asstt. Executive Engineer

  
Executive Engineer

  
Geologist Grade-I,  
Geology & Mining Dept  
JAMMU

Detailed Estimate for Construction of mineral check post pre-fabricated structure at Geology & Mining Department Jammu.

S. No.	Particulars	Unit	Quantity	Rate (In Rs.)	Amount (In Rs.)
1.	Construction of pre-fabricated structure by way of cement concrete foundation, vitrified tile flooring, walling in puff panel 50mm thick, color coated crimped sheet for roof 0.5mm thick false ceiling of gypsum tiles 8mm thick in metal T grid, aluminum framed door windows and wall with 5mm brown tinted glass on two sides above 75mm thick brick masonry. 1 No. WC. urinal with sensor 1 No., 1 No. Wash basins, 1 No. steel sink and minimum electrification with LED tube lights 15 No. 5 Amp. With socket 15 No. 16 Amp. Switch socket and 5 No. 32 Amp. Socket for AC. Complete Job (excluding the cost of external electrification and external water supply)	Sft.	400	1650/-	660000/-
2.	Supply of following items				
2.1	CCTV Ptz Camera. 1 MP 100 Mtr range, HD Hard Disk, HD DVR 4 Channels, Power supply 12V, BNC and DC connector, LED monitor 18.5 inch and installation charges.	No.	1	64000/-	64000/-
2.2	Wooden single bed (Size 6ft. X 3ft.)	No.	2	10500/-	21000/-
2.3	Steel Almirah with 22mm gauge thick sheet (Size 6' X 2.5')	No.	1	7500/-	7500/-
2.4	Room heater.	No.	1	13600/-	13600/-
2.5	Water cooler / purifier (40 ltr. Capacity) (Branded)	No.	1	2500/-	2500/-
2.6	Mattress for bed (Size 6ft. X 3ft.)	No.	1	40000/-	40000/-
2.7	Ceiling fan.	No.	2	4500/-	9000/-
2.8	Air Cooler.	No.	2	1700/-	3400/-
2.9	Add cost of Septic Tank and soakage pit (LS)	No.	1	8000/-	8000/-
3.	Total	No.	1	80000/-	80000/-
	Add 7.5% for administrative / Supervision Charges				909000/-
	Grand Total				909000/-

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Say Rs. 9.77 Lacs

Executive Engineer

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## TECHNICAL REPORT

**Work:** - Installation of Mineral check posts (Prefabricated Structure) for Geology and Mining Department.

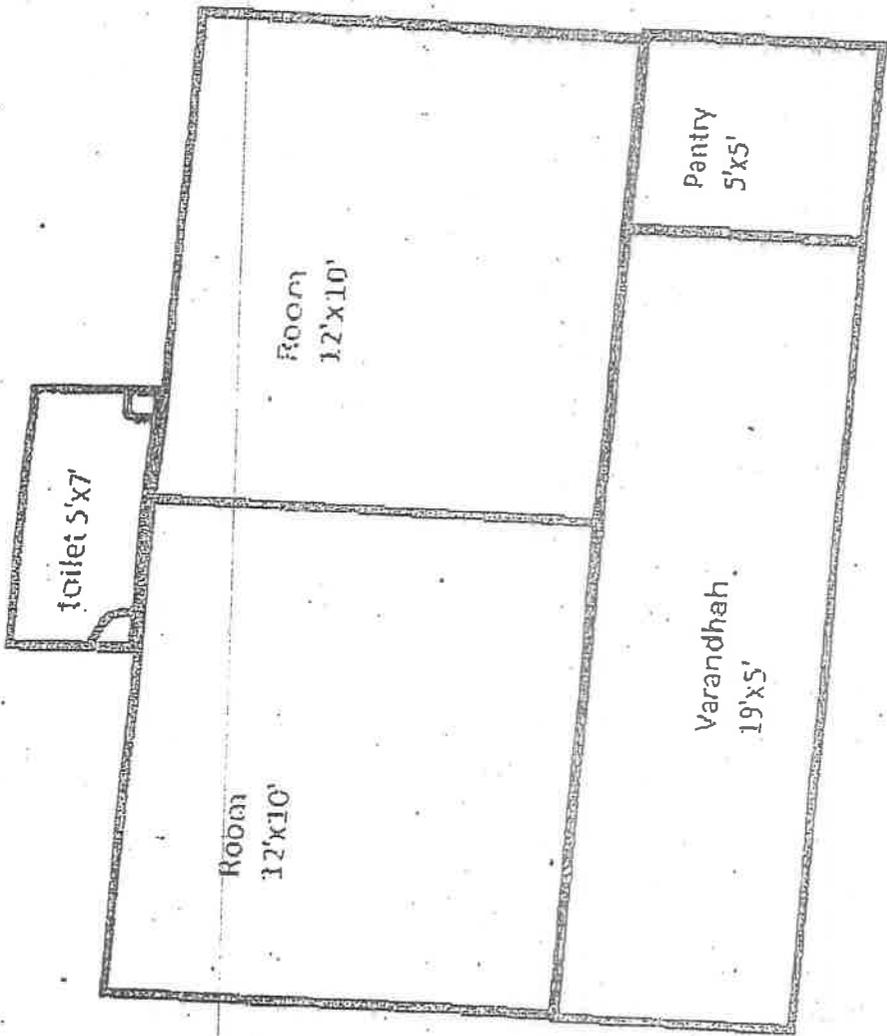
**Necessity:** - The Geology and Mining Department J&K Govt. is the sole authority for extraction of minerals from nature reserves i.e. mountains, river beds etc. The department has to monitor its extraction and regulates the supply through the contractors and authorized vendors. For its effective monitoring, the department intends to make permanent posts where the staff / guard could keep a check and monitor the outflow of nature reserves. The department has approached SIDCO for framing the D.P.R. so that the process of installation of Mineral check posts could be initiated.

**Proposal:** - It is proposed to provide and install a prefabricated structure comprising of two rooms size 10'x12', one toilet and one pantry, along with surveillance camera and necessary furniture.

**Specifications:** -

1. **Construction:** - The structure shall be fabricated out of 50mm thick walling in puff panel and roofing with 0.8mm thick color coated crimp sheet. The structure shall be assembled and installed over cement concrete foundation (2.5' deep) and shall have flooring of vitrified floor tiles. The ceiling shall be laid with 8mm thick doors and windows shall be having aluminum frames and shutters. The toilet shall be having one no. wash basin, W.C. and sensor controlled urinal. The pantry shall be having stainless steel sink. The waste shall be disposed off in the septic tank soakage pit.
2. **Electrification:** - The internal electrification shall be with LED lights and 15 no. 5 amp. / 16 amp. Switch and sockets and 5 no. 32 amp. Sockets.
3. **Surveillance:** - The surveillance camera is proposed to be G.C.T.V. Camera (1 PTZ - 1 Mega-Pixel) having a range of 100 Mtrs. completed with HD Hard Geologist Grade-1, HD DVR, along with LED 18.5" monitor.

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Geology & Mining Dep  
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Page 1 of 2



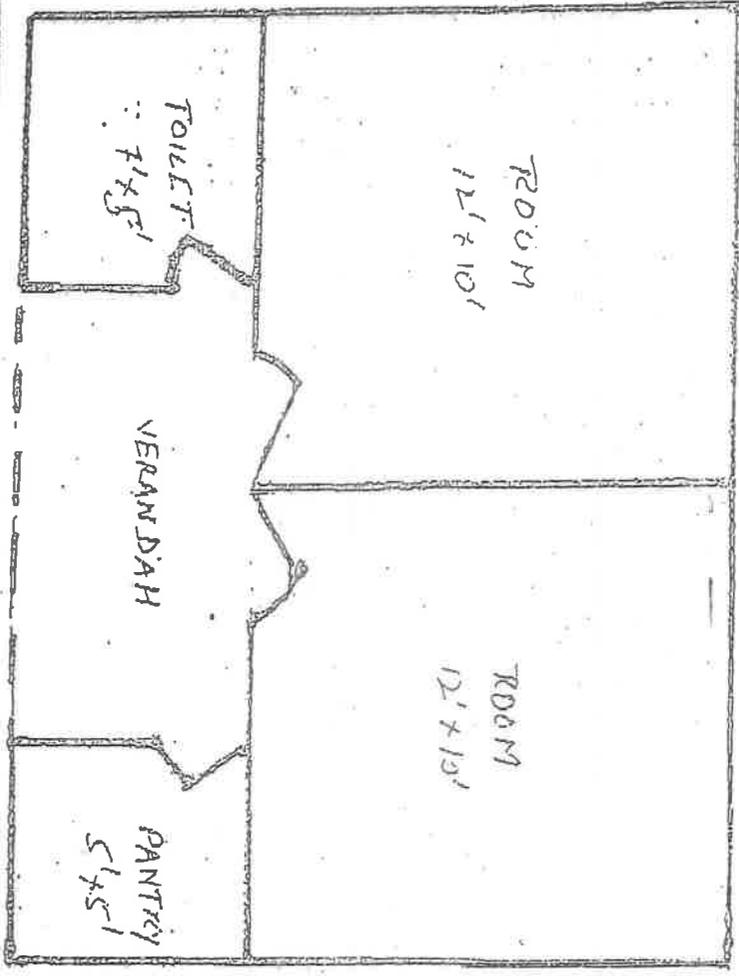
SITE PLAN OF PREFABRICATED MINERAL  
CHECK - POST

LINE PLAN:

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Geologist Grade-1,  
 Geology & Mining Dept  
 U.M.M.U. U:06 PM FAX +---2431365

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SITE PLAN OF THE PROPOSED MINERAL  
OFFICE - POST

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Geology & Mining I  
JAMMU.

Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

### ORDER

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 78.16 lacs. (Rupees Seventy eight Lakh Sixteen Thousand Only) for the construction of seven (08) number Mineral Check Posts for District Mineral Office Jammu, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Jammu	1. Bajalta
	2. Kishenpur
	3. Nagrota
	4. Bagwati Nagar
	5. Dumail Akhnoor
	6. Beli Charana
	7. Phalian Mandal
	8. Sidhra

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.  
13/10/2018

No:- DGm/P&S/Const/MCP/2018-18/57/4357-60

Dated:-13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
  2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
  3. Joint Director (J), Geology & Mining Deptt., Jammu.
  4. District Mineral Office, Jammu
- } for inf. & n/a

*[Signature]*  
Geologist Grade-1,  
Geology & Mining Deptt  
JAMMU.

*[Signature]*  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.  
13/10/18

**Government of Jammu & Kashmir**  
**Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated: 05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

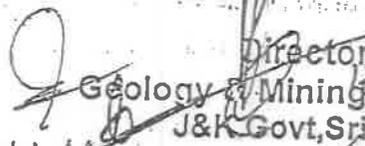
### ORDER

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 29.31 lacs. (Rupees Twenty Nine Lakh Thirty One Thousand Only) for the construction of three (03) number Mineral Check Posts for District Mineral Office Udhampur, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Udhampur	1. Jakhani
	2. Roun Domail
	3. Tikri

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

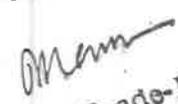
  
 Director,  
 Geology & Mining Department  
 J&K Govt, Srinagar.

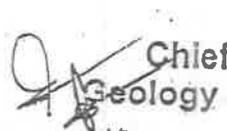
No:- DGM/P&S/Const/MCP/2018-18/57/ 4361-64

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (J), Geology & Mining Deptt., Jammu.
4. District Mineral Office, Udhampur

  
 Geologist Grade-1,  
 Geology & Mining Deptt.  
 JAMMU.  
 for inf. & r/a

  
 Chief Drilling Engineer,  
 Geology & Mining Department  
 Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated: 05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

### ORDER

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 87.93 lacs. (Rupees Eighty Seven Lakh Ninety Three Thousand Only) for the construction of Nine (09) number Mineral Check Posts for District Mineral Office, Samba, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Samba	1. Jatwal on National Highway
	2. Arzi, Near Sport stadium, Samba
	3. Nud on National Highway
	4. Raya Morh.
	5. Vijaypur
	6. Rajpora on Border Road
	7. Penthi road Near ITI
	8. Mansar Morh
	9. Pangdor

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

12/10/2018  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGM/P&S/Const/MCP/2018-18/571 4394-97

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (J), Geology & Mining Deptt., Jammu.
4. District Mineral Office, Samba.

Manan  
Geologist Grade-1,  
Geology & Mining Deptt.  
J A M M U,  
for inf. & n/a

12/10/18  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

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Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 48.85 lacs. (Rupees Fourty Eight Lakh Eighty Five Thousand Only) for the construction of Five (05) number Mineral Check Posts for District Mineral Office Poonch, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Poonch	1. Jhullas
	2. Batar, Ajoyte Poonch
	3. Potha, Sarankote
	4. Baafiaz, Sarunkote
	5. Sahyad, Mendhar

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director 10/2018  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGM/P&S/Const/MCP/2018-18/57/ 4386-89

Dated:- 13-10-2018

Copy to the:-

- 1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
- 2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
- 3. Joint Director (J), Geology & Mining Deptt., Jammu.
- 4. District Mineral Office, Poonch.

*[Signature]*  
Geologist Grade-I,  
Geology & Mining Deptt.  
JAMMU.

*[Signature]*  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 19.54 lacs. (Rupees Nineteen Lakh Fifty Four Thousand Only) for the construction of two (02) number Mineral Check Posts for District Mineral Office, Rajouri, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Rajouri	1. Muradpur
	2. Bakhar Near Police Post

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGm/P&S/Const/MCP/2018-18/57/ 43 02-05

Dated:- 13-10-2018  
Copy to the:-

- 1. Principal Secretary, Industries & Commerce Deptt., for his kind information
- 2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
- 3. Joint Director (J), Geology & Mining Deptt., Jammu.
- 4. District Mineral Office, Rajouri

*[Signature]*  
Geologist Grade-1,  
Geology & Mining Deptt.,  
JAMMU.  
for inf. & n/a

*[Signature]*  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

**Government of Jammu & Kashmir**  
**Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).  
**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 48.85 lacs. (Rupees Forty eight Lakh Eighty Five Thousand Only) for the construction of five (05) number Mineral Check Posts for District Mineral Office, Kishtwar, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Kishtwar	1. Shalimar
	2. Karyan Pul
	3. Kuleed
	4. Dul
	5. Gulab Ghar

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

13/10/2018  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGm/P&S/Const/MCP/2018-18/57/ 4378-01

Dated:- 13-10-2018  
Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (J), Geology & Mining Deptt., Jammu.
4. District Mineral Office, Kishtwar.

M. A. M. M. U.  
Geologist Grade-I  
Geology & Mining Deptt.  
for inf. & n/a

13/10/18  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

**Government of Jammu & Kashmir**  
**Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

### ORDER

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 58.62 lacs. (Rupees Fifty eight Lakh Sixty Two Thousand Only) for the construction of six (06) number Mineral Check Posts for District Mineral Office, Doda, at the cost of Rs. 9.77 lacs. per Check Post; including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Doda	1. Thathri Pul
	2. Pull Doda
	3. Upper Doda
	4. Drudhu/Neota
	5. Koura Pani
	6. Gandoh

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

13/10/2018  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGm/P&S/Const/MCP/2018-18/57/ 4374-77

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (J), Geology & Mining Deptt., Jammu.
4. District Mineral Office, Doda.

Geologist Grade-1;  
for Geol. & Min. Deptt.  
JAMMU.

13/10/18  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

**Government of Jammu & Kashmir**  
**Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 19.54 lacs. (Rupees Nineteen Lakh Fifty Four Thousand Only) for the construction of two (02) number Mineral Check Posts for District Mineral Office, Reasi, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Reasi	1. Baradari
	2. Bagha

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGM/P&S/Constt/MCP/2018-18/57/ 4370-73

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (J), Geology & Mining Deptt., Jammu.
4. District Mineral Office, Reasi.

*[Signature]*  
Geologist Grade-1  
Geology & Mining Dep  
for inf. & n/a  
A M M U.

*[Signature]*  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

**Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 48.85 lacs. (Rupees Forty Eight Lakh Eighty Five Thousand Only) for the construction of Five (05) number Mineral Check Posts for District Mineral Office, Ramban, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Sites
Ramban	1. Ashhar Banihal
	2. Chamalvas
	3. Magarkot
	4. Near Karol Bridge
	5. Dalbhas/Nashri

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost, as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

12/10/2018  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGM/P&S/Const/MCP/2018-18/57/4365-69

Dated:- 13-10-2018  
Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (J), Geology & Mining Deptt., Jammu.
4. District Mineral Office, Ramban

for inf. & n/a

Mian  
Geologist Grade-I  
Geology & Mining Deptt.  
JAMMU

13/10/18  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

2785 (45)

**Government of Jammu & Kashmir**  
**Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 48.85 lacs. (Rupees Forty eight Lakh Eighty Five Thousand Only) for the construction of five (05) number Mineral Check Posts for District Mineral Office, Kathua, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Kathua	1. Kedyan Gandyal
	2. Ujh (Paandori)
	3. Kootah Morh
	4. Jagatpur
	5. Ludera

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

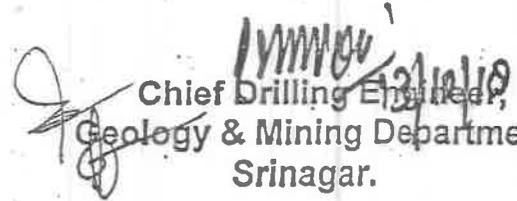
  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGm/P&S/Constt/MCP/2018-18/57/ 4398-4401

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
  2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
  3. Joint Director (J), Geology & Mining Deptt., Jammu.
  4. District Mineral Office, Kathua.
- Mam*  
Geologist Grade-1;  
Geology & Mining Deptt.  
for int. & ne A M M U.

  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 19.54 lacs. (Rupees Nineteen Lakh Fifty Four Thousand Only) for the construction of two (02) number Mineral Check Posts for District Mineral Office, Kulgam, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Kulgam	1. Matalhama
	2. Barzloo

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGM/P&S/Const/MCP/2018-18/57/ 4353-56

Dated:- 13-10-2018

Copy to the:-

- 1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
- 2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
- 3. Joint Director (K), Geology & Mining Deptt., Srinagar.
- 4. District Mineral Officee, Kulgam.

*[Signature]*  
Geologist Grade-I  
Geology & Mining Deptt.  
J&K M M U.  
for inf. & n/a

*[Signature]*  
Chief Drilling Engineer  
Geology & Mining Department  
Srinagar.

**Government of Jammu & Kashmir**  
**Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated: 05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

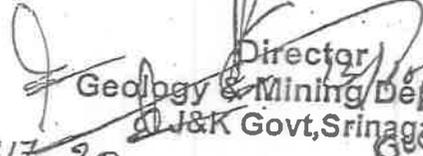
**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 87.93 lacs. (Rupees Eighty Seven Lakh Ninety Three Thousand Only) for the construction of Nine (09) number Mineral Check Posts for District Mineral Office, Srinagar, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Srinagar	1. Laldad/Alamdar Colony between ITBP & CRPF Camp, Zewan Srinagar.
	2. Zewan, Srinagar
	3. Sekinar Khunmoh
	4. Lasjan, Bridge
	5. Padshahibagh Rajbagh
	6. Gadhanzpora Rajbagh
	7. Noorbagh
	8. Shaltang
	9. Bemina By-Pass Chowk

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

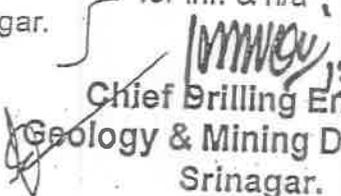
  
 Director, Geology & Mining Department, J&K Govt, Srinagar.  
 Registrar Grade-1,  
 Geology & Mining Dept,  
 JAMMU.

No:- DGM/P&S/Constt/MCP/2018-18/571 4317-20  
 Dated:- /3-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (K), Geology & Mining Deptt., Srinagar.
4. District Mineral Office, Srinagar.

for inf. & n/a

  
 Chief Drilling Engineer,  
 Geology & Mining Department  
 Srinagar.

**Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated: 05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

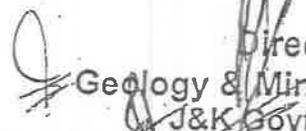
**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 39.08 lacs. (Rupees Thirty Nine Lakh Eight Thousand Only) for the construction of Four (04) number Mineral Check Posts for District Mineral Office, Kulgam, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Budgam	1. Lasjan
	2. Gopalpora
	3. Ichigam
	4. Magam

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

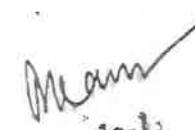
  
 Director  
 Geology & Mining Department  
 J&K Govt, Srinagar.

No:- DGM/P&S/Const/MCP/2018-18/571/4321-24

Dated:-/3-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (K), Geology & Mining Deptt., Srinagar.
4. District Mineral office, Budgam.

  
 Geologist Grade-I  
 Geology & Mining Deptt  
 J A M M U.

  
 Chief Drilling Engineer  
 Geology & Mining Department  
 Srinagar.

Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).  
**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017.  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (i) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 117.24 lacs. (Rupees One Crore Seventeen Lakh Twenty Fourty Thousand Only) for the construction of Twelve (12) number Mineral Check Posts for District Mineral Office, Ganderbal at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Ganderbal	1. Arch
	2. Nuner
	3. Watalbagh
	4. Wahidpora
	5. Wayil
	6. Gadoora
	7. Narianbagh
	8. Chinner
	9. Walter
	10. Safapora
	11. Dab
	12. Gund-i-Rehamn

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

Director 13/10/2018  
 Geology & Mining Department  
 J&K Govt, Srinagar  
 Grade-1,  
 Geology & Mining Dept  
 J A M M U.

No:- DGM/P&S/Constt/MCP/2018-18/571 4325-28  
 Dated:- 13-10-2018  
 Copy to the:-

- 1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
  - 2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
  - 3. Joint Director (K), Geology & Mining Deptt., Srinagar.
  - 4. District Mineral Officer, Ganderbal
- } for inf. & n/a

Chief Drilling Engineer,  
 Geology & Mining Department  
 Srinagar.

**Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 68.39 lacs. (Rupees Sixty eight Lakh Thirty Nine Thousand Only) for the construction of Seven (07) number Mineral Check Posts for District Mineral Office, Bandipora at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Bandipora	1. Sumbal
	2. Nadihal
	3. Markundal
	4. Watpora Kazipora
	5. Modigulab Sheikh Safapora
	6. Dawar Gurez
	7. Shadipora

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

  
 Director  
 Geology & Mining Department  
 J&K Govt, Srinagar.

No:- DGM/P&S/Const/MCP/2018-18/571 4329-32

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (K), Geology & Mining Deptt., Srinagar.
4. District Mineral Office, Baandipora.

  
 Chief Drilling Engineer,  
 Geology & Mining Department  
 Srinagar.

Geology & Mining Deptt  
 Grade-1  
 J A M M U.

**Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:** - (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 29.31 lacs. (Rupees Twenty Nine Lakh Thirty One Thousand Only) for the construction of three (03) number Mineral Check Posts for District Mineral Office, Baramulla at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Baramulla	1. Veerwan
	2. Drangbal
	3. Chichilora

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGm/P&S/Constt/MCP/2018-18/57/ 4333-36

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
3. Joint Director (K), Geology & Mining Deptt., Srinagar.
4. District Mineral Office, Baramulla.

*[Signature]*  
Chief Drilling Engineer  
Geology & Mining Department  
Srinagar.

*[Signature]*  
Geologist Grade-1,  
Geology & Mining Deptt.  
J A M M U.

(52)

2792

Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs)

**Reference:-** (I) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(II) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 68.39 lacs (Rupees Sixty eight Lakh Thirty Nine Thousand Only) for the construction of Seven (07) number Mineral Check Posts for District Mineral Office, Kupwara at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Kupwara	1. Waripora
	2. Gaanapora
	3. Sagipora Watain
	4. Shalora
	5. Gagloosa
	6. Pothshai
	7. Talri

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGm/P&S/Constt/MCP/2018-18/57143 37-40

Dated:- 13-10-2018

Copy to the:-

- 1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
- 2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
- 3. Joint Director (K), Geology & Mining Deptt., Srinagar.
- 4. District Mineral Office, Kupwara.

*[Signature]*  
Geologist Grade-I,  
Geology & Mining Deptt  
J A M M U.

for inf. & n/a

*[Signature]*  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 48.85 lacs (Rupees Fourty eight Lakh Eighty Five Thousand Only) for the construction of Five (05) number Mineral Check Posts for District Mineral Office, Anantnag, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Anantnag	1. Batengoo
	2. Mattan
	3. Donipora Sangam
	4. Donipawa
	5. Larkipora

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director,  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGm/P&S/Constt/MCP/2018-18/57/4341-44

Dated:- 13-10-2018  
Copy to the:-

- 1. Principal Secretary, Industries & Commerce Deptt., for his kind information.
- 2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
- 3. Joint Director (K), Geology & Mining Deptt., Srinagar.
- 4. District Mineral Office, Anantnag.

for inf. & *[Signature]*  
Geologist Grade-I,  
Geology & Mining Deptt.  
J A M M U.  
*[Signature]*  
Chief Drilling Engineer,  
Geology & Mining Department  
Srinagar.

Government of Jammu & Kashmir  
Directorate of Geology & Mining, J&K, Srinagar.

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts (MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
(ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 87.93 lacs. (Rupees Eight Seven Lakh Ninety Three Thousand Only) for the construction of Nine (09) number Mineral Check Posts for District Mineral Office, Shopian, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Shopian	1. Chotipora
	2. Penjora
	3. Keegam
	4. Kanipora
	5. Alamgung
	6. Badakheder Trenz
	7. Sugan
	8. Rawathpora
	9. Aglar

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

*[Signature]*  
Director 23/10/2018  
Geology & Mining Department  
J&K Govt, Srinagar.

No:- DGM/P&S/Const/MCP/2018-18/57/ 4349-52  
Dated:- 13-10-2018  
Copy to the:-

- 1. Principal Secretary, Industries & Commerce Deptt., for his kind information
- 2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
- 3. Joint Director (K), Geology & Mining Deptt., Srinagar.
- 4. District Mineral Office, Shopian.

*[Signature]*  
Geologist Grade-I  
Geology & Mining Deptt.  
for inf. & n/a J A M M U.  
*[Signature]*  
Chief Drilling Engineer  
Geology & Mining Department  
Srinagar.

**Government of Jammu & Kashmir**  
**Directorate of Geology & Mining, J&K, Srinagar.**

**Subject:** Accord of Administrative Approval for construction of Mineral Check Posts MCPs).

**Reference:-** (i) SIDCO Office DPR No: SIDCO/ROJ/Gen/Finance/162, dated:05-08-2017  
 (ii) 433/MCC/DGM/Check posts/17/5172, dated: 15.11.2017.

**ORDER**

In exercise of powers conferred by Rule 5.7 (I) of the J&K Book of Financial Power, Administrative Approval is hereby accorded to the extent of Rs. 29.31 lacs. (Rupees Twenty Nine Lakh Thirty One Thousand Only) for the construction of Three (03) number Mineral Check Posts for District Mineral Office, Pulwama, at the cost of Rs. 9.77 lacs. per Check Post, including the Administrative Supervision Charges of 7.50% as per the DPR by the SIDCO. The proposed sites for construction of these Check Posts are as under:-

District	Proposed Site
Pulwama	1. Marwal Kakapora
	2. Circular Road Pulwama
	3. Lassipora T- Junction

The Administrative Approval is subjected to the following conditions:-

- i) That the works shall be executed within the estimated cost as per the design and specifications as laid down in DPR.
- ii) That the Physical and Financial Progress Report shall be submitted regularly on monthly basis by or before 5<sup>th</sup> of each succeeding month.

Director 3/10/2018  
 Geology & Mining Department  
 J&K Govt, Srinagar.

No:- DGm/P&S/Constt/MCP/2018-18/57/4345-48.

Dated:- 13-10-2018

Copy to the:-

1. Principal Secretary, Industries & Commerce Deptt., for his kind information
  2. Managing Director J&K State Industrial Development Corporation Ltd. Srinagar.
  3. Joint Director (K), Geology & Mining Deptt., Srinagar.
  4. District Mineral Office, Pulwama.
- } for inf. & n/a

Geologist Grade-1,  
 Geology & Mining Deptt.,  
 J A M M U.

Chief Drilling Engineer,  
 Geology & Mining Department  
 Srinagar.

The Joint Director  
Geology & Mining Department  
Jammu

No: CDE/DGM/CB/F-52 74

Dated: - 02/07.2019

**Subject:- Printing of Challan Books with safety features like water mark stationery for dispatch of minerals (raw/finished) under rule 38 (5) , 50 (12) , 60 (i) & (v), 70 and 71**

Reference:- JD-J/P-R/2019-20/490 dated 15.05.2019

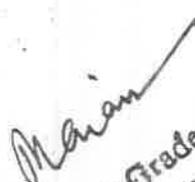
Sir,

Please refer the above noted subject and reference In this context, I am directed to intimate you to go ahead with the proposal subject to the following features

1. Unique Barco'de
2. Fugitive ink background
3. Invisible ink mark
4. Water mark

Yours faithfully

*o/c*  
  
Dy. Director (central)  
Geology & Mining Department  
Jammu

  
Geologist Grade-I  
Geology & Mining Deptt.  
J A M M U.



GOVERNMENT OF JAMMU AND KASHMIR,  
GENERAL ADMINISTRATION DEPARTMENT,  
Civil Secretariat, Srinagar.

Subject:- Constitution of "Multi Departmental District Level Task Force Cell" in Geology & Mining Department.

Reference: UO No. JND/MNG/70/09 dated 28.09.2018 from Industries & Commerce Department.

Government Order No. 1569-GAD of 2018  
Dated: 22.10.2018

Sanction is hereby accorded to the constitution of "Multi Departmental District Level Task Force Cell" in Geology & Mining Department, comprising the following:-

1	Deputy Commissioner (concerned).	Chairman
2	Superintendent of Police (concerned).	Member
3	Assistant Commissioner, Revenue (concerned).	Member
4	Executive Engineer, I&FC Department (concerned).	Member
5	Divisional Forest Officer (concerned).	Member
6	Mineral Officer, Geology & Mining Department (concerned).	Member
7	District Mineral Officer (concerned).	Member Secretary

The mandate and term of reference of the Cell shall be to:-

- i. Identify sites located beyond the boundaries of leaseholds and agencies involved in illegal mining activities;
- ii. quantify material extracted on account of illegal mining and imposition of penalties including cost material, royalty and its recovery thereon;
- iii. refer such illegal mining activities to the Director, Geology & Mining Department empowered for such purpose in accordance with rules compounding of offence;
- iv. case the offender does not attend to the Directorate of Geology & Mining for compounding of offence, such matters shall be referred to judicial authorities in consultation with the Cell;
- v. inspect mining belts with respect to title of land, status of mining pits/benches with regard to existence of flora and fauna including forestation etc. and examining the issues

*[Handwritten signature]*

*[Handwritten signature]*  
Geologist Grade-I,  
Geology & Mining Deptt.  
JAMMU.

- related to safety besides, safeguarding Ecology and Geo-environment and highlighting the area of Immediate concern and remedial measures thereof;
- vi. identify sites where e-auction of material in nallah beds, quarry belts is to be undertaken;
  - vii. evaluate price/sale of mineral at Pit head, cost of transportation to its destination;
  - viii. check whether extraction of major mineral is permitted under the garb of minor mineral;
  - ix. check whether the labour working in the mines is exploited by owners in respect of wages, facilities. In such a case, the labour laws and mines regulation shall be a guiding factor;
  - x. prevent illegal miners /forest contractors from violating rules of Geology & Mining Department;
  - xi. submit the annual progress reports of study and analysis together with its recommendations to the Industries & Commerce Department;
  - xii. enforce provisions of SRO-105 dated 31.03.2016 and SRO-302 dated 19.07.2017; and
  - xiii. chairman of this committee may constitute sub-committee in the matter, if it is found necessary to enforce the TOR in more effective manner.

By order of the Government of Jammu and Kashmir.

Sd/-

(Hilal Ahmad) IAS,  
Commissioner/Secretary to the Government.

Dated: 22.10.2018.

No. GAD(Adm)148/2012-IV

Copy to the:

1. Principal Secretary to the Government, Industries & Commerce Department. His UO file is also returned herewith.
2. Principal Chief Conservator of Forest, J&K.
3. Director, Geology & Mining Department, J&K.
4. Chief Engineer, I&FC Department, Jammu/Kashmir.
5. All Deputy Commissioners.
6. Director, Archives, Archaeology and Museums, J&K.
7. OSD/Spl. Assistant to Advisor (V), (K) and (G) to the Hon'ble Governor.
8. All Assistant Commissioners (Revenue).
9. Private Secretary to the Chief Secretary.
10. Private Secretary to the Commissioner/Secretary to the Government, GAD.
11. Government Order file/Stock file GAD website.

(Chander Parkash)  
Deputy Secretary to the Government

22/10/18  
Geologist Grade-I  
(Geology & Mining Deptt)  
A. M. M. U.

Government of Jammu and Kashmir, Directorate of Geology and Mining, Srinagar.

No. 1480/MCC/DGM/SLC/12/4531-32

Dated: 23/10/2018

Copy of the above endorsed for information and necessary action to :-

1. The Joint Director (J) Geology & Mining Deptt; Jammu.
2. The Joint Director (K) Geology & Mining Deptt; Srinagar.

23/10/18  
Officer I/C (MCC)